

C O N T E N T S

**Sixteenth Series, Vol. XXX, Fourteenth Session, 2018/1939 (Saka)
No. 11, Thursday, March 8, 2018/Phalguna 17, 1939(Saka)**

| <u>S U B J E C T</u> | <u>P A G E S</u> |
|-----------------------------------------|------------------|
| REFERENCE BY THE SPEAKER | |
| International Women's Day | 6-8 |
| ORAL ANSWER TO QUESTION | |
| * Starred Question No. 181 | 11-13 |
| WRITTEN ANSWERS TO QUESTIONS | |
| Starred Question Nos. 182 to 200 | 14-92 |
| Unstarred Question Nos. 2071 to 2300 | 93-653 |

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 655-657

**STANDING COMMITTEE ON SOCIAL JUSTICE
AND EMPOWERMENT**

50th to 53rd Reports 658

STANDING COMMITTEE ON HOME AFFAIRS

205th to 208th Reports 659-660

**STANDING COMMITTEE ON HUMAN RESOURCE
DEVELOPMENT**

302nd and 303rd Reports 660

**STANDING COMMITTEE ON HEALTH AND FAMILY
WELFARE**

106th and 107th Reports 660-661

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Rural Development on Demands for Grants (2017-18), pertaining to the Ministry of Drinking Water and Sanitation

Shri S.S. Ahluwalia 661

**MOTION RE. 52nd REPORT OF BUSINESS
ADVISORY COMMITTEE**

662

DEMANDS FOR SUPPLEMENTARY GRANTS

Shri Arjun Ram Meghwal 663

| | |
|-------------------------------------------------------------------------------------------------------------------------------------|---------|
| MATTERS UNDER RULE 377 | 664-670 |
| (i) Need to redress the problems of landless farmers belonging to Scheduled Castes | |
| Shri Rattan Lal Kataria | 665-666 |
| (ii) Need to construct bye-pass roads and road bridges in Vellore Parliamentary Constituency, Tamil Nadu | |
| Shri B. Senguttuvan | 667-668 |
| (iii) Need to impress upon Chhattisgarh Government to stop construction of water barrage projects on river Mahanadi in Chhattisgarh | |
| Shri Nagendra Kumar Pradhan | 669 |
| (iv) Need to change the name of "Bombay High Court" as "Mumbai High Court" | |
| Shri Vinayak Bhaurao Raut | 670 |
| | |
| <u>ANNEXURE – I</u> | |
| Member-wise Index to Starred Questions | 672 |
| Member-wise Index to Unstarred Questions | 673-678 |
| <u>ANNEXURE – II</u> | |
| Ministry-wise Index to Starred Questions | 679 |
| Ministry-wise Index to Unstarred Questions | 680-681 |

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Thursday, March 8, 2018/Phalguna 17, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

REFERENCE BY THE SPEAKER

International Women's Day

माननीय अध्यक्ष : माननीय सदस्यगण, जैसा कि आप सभी को विदित है कि 8 मार्च अंतर्राष्ट्रीय महिला दिवस के रूप में मनाया जाता है।

इस वर्ष अंतर्राष्ट्रीय महिला दिवस की थीम है- 'समय की मांग : ग्रामीण और शहरी कार्यकर्ता करें महिलाओं के जीवन में बदलाव' (Time is now : Rural and Urban activists transforming women's lives).

स्त्री सशक्तीकरण अर्थात् स्त्री को समर्थ बनाना, यह समय की आवश्यकता भी है तथा एक प्रकार से विश्व के सामने बड़ी चुनौती भी है।

यदि स्त्री एवं पुरुष को मानवता रूपी पक्षी के दो पंख मानें तो उँची एवं सफल उड़ान के लिए दोनों का समान रूप से सशक्त होना आवश्यक है।

अगर हम सब नारी की सर्वांगीण प्रगति तथा महिलाओं के जीवन में सकारात्मक परिवर्तन के लिए संकल्पित होकर इस दिशा में मिलकर कार्य करें, तो मेरा विश्वास है कि विश्व के आकाश में भारत का विकास-पक्षी उँची उड़ान भरेगा।

मैं आपसे आधा मिनट और लूँगी। मेरे मन में स्त्री के लिए हमेशा से जो भाव रहा है, उसे मैंने दो-तीन पंक्तियों में लिखा है :

“ नहीं किसी की अरि (अरि यानी शत्रु),

वह है भारतीय नारी।

फिर भी युगों-युगों से रही,

ताड़न की अधिकारी।”

आज जो स्त्री की स्थिति है, जो मैं मानती हूँ, होना भी चाहिए और है भी, वह हमेशा अपने वर्तमान को, अपने बच्चों को भी साथ लेकर चलती है और संस्कृति को भी साथ लेकर चलती है। इसके लिए मैंने दो लाइनें लिखी हैं :

“कल को माथे पर तिलक-सा रख,
हम जो बिन्दी लगाते हैं, वह जो घटित हो गया, वह हमारी उच्च संस्कृति को दर्शाती है।

कल को माथे पर तिलक सा रख
आज की उँगली पकड़,
चल रही है वह उज्ज्वल भविष्य की ओर,
दिग्भ्रमित विश्व को दिग्दर्शन कराने। ”

इस संबंध में मैं एक बात और कहूँगी। स्त्री के लिए हमेशा एक बात बोली जाती है –

‘अबला जीवन, हाय तुम्हारी यही कहानी।’

मैं हमेशा महिलाओं से बोलती हूँ कि ऐसा नहीं है। मैं उनसे कहती हूँ कि वे सकारात्मक सोचें और कहें –

‘सबला बनकर लिखो एक नई कहानी,
मन में हो विश्वास, बनो स्वाभिमानी, राष्ट्रभिमानी।’

मगर यह सब तभी होगा, जब हम सब लोग इसमें सहभागी बनेंगे, सभी सहयोगी बनेंगे। इसलिए आज अंतर्राष्ट्रीय महिला दिवस पर, मैं महिलाओं को तो बधाई दे ही रही हूँ। दो-तीन विशेष बातें मैंने आज कुछ महिलाओं की देखीं। वे अपने-अपने प्रदेश को रीप्रेजेंट कर रही थीं। जब वे मुझसे मिलने आईं, तो किसी ने कहा कि मैंने अपने प्रदेश की साड़ी पहनी है। यह उनका अपना भाव है। वैसे ही अपना राष्ट्र है, यह भी भाव वह उतना ही रखेंगी।

मैं केवल महिलाओं को ही नहीं, महिलाओं को तो बधाई दे ही रही हूँ, लेकिन जब दोनों साथ में मिलकर चलेंगे, इसलिए केवल महिलाओं को नहीं, महिलाओं के साथ-साथ सभी को अपनी और पूरी सभा की तरफ से, पूरे हिन्दुस्तान और पूरे विश्व को मैं महिला दिवस की बधाई देती हूँ

...(व्यवधान)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam ... (*Interruptions*)

HON. SPEAKER: Do you want to say something?

... (*Interruptions*)

HON. SPEAKER: If they are allowing, I have no objection.

... (*Interruptions*)

11.06 hrs

(At this stage, Shri P. Kumar, Shri Jayadev Galla, Shri B. Vinod Kumar, Shri Y.V. Subba Reddy and some other hon. Members came and stood on the floor near the Table.)

... (*Interruptions*)

HON. SPEAKER: Yes, Shri Ananthkumar ji.

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Madam, please take up the Question Hour. After 'Question Hour', we are ready to discuss the issue about the irregularities in banking sector ... (*Interruptions*) The issue regarding irregularities in banking sector is already listed in today's List of Business under Rule 193. After 'Question Hour', we are ready to take it up ... (*Interruptions*)

HON. SPEAKER: Now, Question Hour. Question No. 181 – Shri Dhananjay Mahadik.

... (*Interruptions*)

11.07 hrs

ORAL ANSWER TO QUESTION

(Q. No. 181)

HON. SPEAKER: Q. No. 181 – Shri Dhananjay Mahadik.

पेयजल और स्वच्छता मंत्रालय में राज्य मंत्री (श्री एस एस अहलुवालिया): एक विवरण सभा पटल पर रख दिया गया है।... (व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

11.08 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

... (Interruptions)

12.0½hrs

(At this stage, Shrimati V. Sathyabama, Shri Jayadev Galla, Shri Y. S. Avinash Reddy and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। यद्यपि ये मामले महत्वपूर्ण हैं, तथापि इनके लिए आज की कार्यवाही में व्यवधान डालना अनिवार्य नहीं है। ये मामले अन्य अवसरों पर उठाए जा सकते हैं। इसलिए मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

...(व्यवधान)

12.01 hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid. Col. Rajyavardhan Rathore.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)):
Madam, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2018-2019.

(Placed in Library, See No. LT 8814/16/18)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : अध्यक्ष महोदया, श्री राम कृपाल यादव की ओर से, मैं महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 की धारा 29 की उप-धारा (2) के अंतर्गत अधिसूचना संख्या का.आ. 403 (अ) जो दिनांक 25 जनवरी, 2018 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा इंदिरा आवास योजना को प्रधानमंत्री आवास योजना-ग्रामीण से प्रतिस्थापित करते हुए उक्त अधिनियम की अनुसूची-1 में कतिपय संशोधन किए गए हैं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

(Placed in Library ,See No. LT 8815/16/18)

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Pawan Hans Limited and the Ministry of Civil Aviation for the year 2017-2018.

(Placed in Library, See No. LT 8816/16/18)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the years 2008-2009 and 2009-2010
- (ii) Annual Report of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the years 2008-2009 and 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8817/16/18)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (1) S.O.242(E) published in Gazette of India dated the 16th January, 2018, regarding rates of fees to be recovered from the users of National Highway No. 15 (Jaisalmer-Barmer Section) in the State of Rajasthan.
- (2) S.O.243(E) published in Gazette of India dated the 16th January, 2018, regarding rates of feeds to be recovered from the users of National Highway Nos., mentioned therein.

(Placed in Library, See No. LT 8818/16/18)

12.03 hrs

STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT

50th to 53rd Reports

श्री रमेश बैस (रायपुर) : अध्यक्ष महोदया, मैं सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2017-18) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

- (1) सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) की अनुदानों की मांगों (2018-19) के बारे में 50वां प्रतिवेदन।
 - (2) सामाजिक न्याय और अधिकारिता मंत्रालय (दिव्यांगजन सशक्तिकरण विभाग) की अनुदानों की मांगों (2018-19) के बारे में 51वां प्रतिवेदन।
 - (3) जनजातीय कार्य मंत्रालय की अनुदानों की मांगों (2018-19) के बारे में 52वां प्रतिवेदन।
 - (4) अल्पसंख्यक कार्य मंत्रालय की अनुदानों की मांगों (2018-19) के बारे में 53वां प्रतिवेदन।
-

12.03½ hrs

STANDING COMMITTEE ON HOME AFFAIRS

205th to 208th Reports

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:—

- (1) 205th Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred Third Reports on Border Security: Capacity Building and Institutions.
 - (2) 206th Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred First Report on Demands for Grants (2017-18) of the Ministry of Home Affairs
 - (3) 207th Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred Second Report on Demands for Grants (2017-18) of the Ministry of Development of North Eastern Region.
 - (4) 208th Report on Action Taken by Government on the Recommendations/Observations contained in the One Hundred Ninety-eighth Report on Disaster in Chennai caused by Torrential Rainfall and Consequent Flooding.
-

12.04 hrs

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT
302nd and 303rd Reports

श्री भैरों प्रसाद मिश्र (बांदा) : महोदया, मैं मानव संसाधन विकास संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

- (1) मानव संसाधन विकास मंत्रालय, उच्चतर शिक्षा विभाग की अनुदानों की मांगों 2018-19 (मांग संख्या 58) के बारे में 302वां प्रतिवेदन।
 - (2) युवा कार्यक्रम और खेल मंत्रालय की अनुदानों की मांगों 2018-19 (मांग संख्या 99) के बारे में 303वां प्रतिवेदन।
-

12.04½ hrs

STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE

106th and 107th Reports

डॉ. संजय जायसवाल (पश्चिम चम्पारण) : महोदया, मैं स्वास्थ्य और परिवार कल्याण संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ

:-

- (1) स्वास्थ्य और परिवार कल्याण विभाग, स्वास्थ्य और परिवार कल्याण मंत्रालय की अनुदानों की मांगों (2018-19) के बारे में 106 वां प्रतिवेदन।
- (2) स्वास्थ्य अनुसंधान विभाग, स्वास्थ्य और परिवार कल्याण मंत्रालय की अनुदानों की मांगों (2018-19) के बारे में 107 वां प्रतिवेदन।

... (Interruptions)

12.05 hrs

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Rural Development on Demands for Grants (2017-18), pertaining to the Ministry of Drinking Water and Sanitation *

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI S.S. AHLUWALIA): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Rural Development on Demands for Grants (2017-18), pertaining to the Ministry of Drinking Water and Sanitation.

... (Interruptions)

* Laid on the Table and also placed in Library ,See No. LT 8818A/16/18.

12.06 hrs

MOTION RE:52nd REPORT OF BUSINESS ADVISORY COMMITTEE

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनंत कुमार) : मैं प्रस्ताव करता हूँ :

“कि यह सभा 7 मार्च, 2018 को सभा में प्रस्तुत कार्य मंत्रणा समिति के 52वें प्रतिवेदन से सहमत है।”

HON. SPEAKER: The question is:

“That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on 7th March, 2018.”

The motion was adopted.

... (Interruptions)

12.06½ hrs

**DEMANDS FOR SUPPLEMENTARY GRANTS- FOURTH
BATCH,2017-18**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): On behalf of Shri Arun Jaitley, I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants—Fourth Batch for 2017-18.

(Placed in Library,See No. LT 8818B/16/18)

... (*Interruptions*)

12.07 hrs

MATTERS UNDER RULE 377*

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. The Members may hand over text of the matters at the Table of the House as per practice.

... (Interruptions)

* Treated as laid on the Table.

(i) Need to redress the problems of landless farmers belonging to Scheduled Castes

SHRI RATTAN LAL KATARIA (AMBALA): I would like to bring to the kind notice of the Government the pitiable condition of DALIT FARMERS who are the worst victims of marginalisation in rural economy.

The Government is committed to address the distress of farmers as is evident from the available data.

Seven decades after independence, while a majority of farmers cultivate their own land (however small their holdings may be), most Dalit farmers are daily wagers.

According to census data, 71% of Scheduled Caste farmers are what the census refers to as agricultural labourers —they work for wages on land they do not own.

It is not only in agriculture alone that they have been short-changed. They are under-represented when it comes to jobs in the private sector and education. The state's role in fighting this inequality is crucial.

Only state can give them the tools to fight marginalisation. Therefore, I urge to redress the problems of landless Dalit farmers so that they may be able to earn their livelihood.

**(ii) Need to construct bye-pass roads and road bridges in Vellore
Parliamentary Constituency, Tamil Nadu**

SHRI B. SENGUTTUVAN (VELLORE): National Highway No 234 between Villupuram in TN and Mangalore in Karnataka runs through Vellore City and Gudiyattam Town, both are most populous urban centres in the Vellore Parliamentary Constituency. In Vellore, NH 234 bisects the city running across the entire length of the city to a distance of nearly 15 KMs. It is the main arterial road choking with exponential increase in vehicular traffic. Traffic can hardly move through the road during peak hours and road accidents are dime a dozen. An astounding number of persons have either lost their lives or sustained crippling injuries. The answer to this problem is by providing a 21-KM stretch of by-pass from Vandranthangal and up to Kandaneri, where it would intersect NH 48. A flyover should be provided at the point of intersection between NH 234 and 48 at Kandaneri, which is also an accident-prone area. This by-pass would facilitate the vehicles, particularly the heavy vehicles, proceeding to Sripuram Golden Temple, Andhra Pradesh, Karnataka etc., to pass by the Vellore City in a relatively short time and would ease the congestion within the City. In Vellore, NH 234 intersects NH 48, wherein a traffic circle, called Green Circle, is occupying an enormous area of the road defeating the very purpose of its provision. It severely constricts and restricts the traffic causing traffic jams. The size of it should be reduced drastically. The old Palar Bridge, which is about 5 decades old, connecting Vellore and

Katpadi, situated on NH 234, is narrow and has become dilapidated. A new two-way bridge is required to be constructed. So also, the railway overbridge at Katpadi Junction situated on NH 234, has become dilapidated and it requires to be rebuilt to accommodate the increase in vehicular traffic. Gudiyattam is the second most populous town in Vellore District. NH 234 passes through the length of Gudiyattam Town and is choked to brim with traffic, even when it is converted into one-way road. A 7.5 KM long by-pass from Sethuvandai to Nellorepet would ease the congestion. I urge the Ministry of Road Transport and Highways, to expeditiously sanction these bypass roads with a view to reduce the hardships faced by the people and to reduce the number of road accidents.

**(iii) Need to impress upon Chhattisgarh Government to stop
construction of water barrage projects on river
Mahanadi in Chhattisgarh**

SHRI NAGENDRA KUMAR PRADHAN (SAMBALPUR): The Judgement of Hon'ble Apex Court dated 23.1.2018 has brought relief to the people of Odisha by protecting their age old rights and interest in the water of Mahanadi and the Union Cabinet has approved the proposal for construction of a tribunal under Interstate River Disputes Act 1956 on 20.2.2018.

I request Hon'ble Prime Minister to issue instructions under Article 256 of the Constitution to the State of Chhattisgarh to stop construction of ongoing projects, particularly, the ongoing six barrages across Mahanadi or else there will be huge adverse effect on the Hirakund Reservoir Storage, drinking water problem, Ecotourism and irrigation facilities to the people of the State. Further, it would adversely affect the farming community who constitute 70% of the people of Odisha.

**(iv) Need to change the name of 'Bombay High Court 'as
'Mumbai High Court'**

SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG): The Proposal for changing the name of "Bombay High Court" as "Mumbai High Court" has been pending with the Central Government for a long time. Maharashtra Government has issued reminders from time to time in the matter. I have also raised this issue in the Lok Sabha a number of times and written letters to Hon'ble Prime Minister and Hon'ble Minister of Law & Justice for early decision in the matter. The last reminder was issued by the Maharashtra Government on 1/11/2017.

However, the matter is still pending with the Central Government.

I, therefore, urge upon the Central Government to bring forward the necessary legislation in this regard during the current Budget Session of Parliament.

HON. SPEAKER: The House stands adjourned to meet again on Friday, the 9th March, 2018 at 11 a.m.

12.08 hrs

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 9,
2018 / Phalgun 18, 1939 (Saka)*
